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LOK SABHA

Monday, 4th April, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

12-05 P.M.

PAPERS LAID ON THE TABLE

STATEMENT *re*: PROGRESS OF FLOOD CONTROL MEASURES.

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg to lay on the Table a statement on the progress of flood control measures.

[Placed in Library, See No. S-107/55.]

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT.

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Ministry of Finance Notification No. 7, dated the 18th March, 1955, under section 38 of the Central Excises and salt Act 1944. [Placed in Library, See No. S-108/55.]

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I have to inform the House that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1955, which was passed by the Houses of Parliament during the current Session, was assented to by the President on the 31st March, 1955.

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BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to acquaint the House that Government propose to bring forward the Constitution (Fourth Amendment) Bill as amended by the Joint Committee of Parliament for consideration and passing by this House on Monday, the 11th April, 1955, and that the Demands for Grants for the Ministry of Finance will be submitted to the vote of the House after the disposal of the Constitution (Fourth Amendment) Bill.

*DEMANDS FOR GRANTS FOR 1955-56.—CONTD.

DEMANDS *re*: MINISTRY OF INFORMATION AND BROADCASTING.

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Information and Broadcasting. Out of 4 hours allotted for the Demands of this Ministry, 2½ hours were availed of on Saturday, the 2nd April, 1955, and 1½ hours now remain. The House will thereafter take up the Demands of the Ministry of Production.

The first thing I must know is what time the hon. Minister would like to have for his reply.

The Minister of Information and Broadcasting (Dr. Keskar): In view of the very large number of points that have been raised, I should like to have 50 to 55 minutes.

Mr. Speaker: If the hon. Minister wants to take that much time to reply

*Moved with the recommendation of the President.